

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

To

The Principal District & Sessions Judge,

AW

No: 34071-92/infet

Dated 16/08/2018

**Subject: Installation of one combined outdoor hoarding in the selected District Courts of the State under the initiative (Tele Law & Pro Bono).**

Sir,

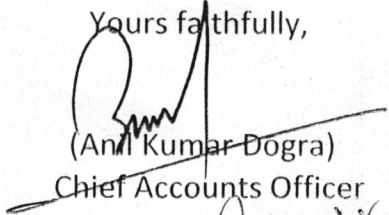
In continuation to this office earlier communication No. 44-61/Camp/Infras dated 27.07.2018 regarding the subject cited above, kindly find enclosed herewith the proforma where under you are requested to submit the information regarding Column No.7 i.e. **(if no fund is available, the estimated fund required to construct the structure for the hoarding of the said size (PWD may be consulted) to this office at the earliest, for onward transmission to the Govt. of India Ministry of Law and Justice , Department of Justice.**

The matter may be treated as most urgent.

With regards.

Encl: As above.

Yours faithfully,

  
(Anil Kumar Dogra)

Chief Accounts Officer

16/8/18